

No. J-11017/25/2025-Judicial/E.166742

Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
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Shastri Bhawan, New Delhi,  
Dated the 21<sup>th</sup> November, 2025

**ORDER**

In continuation of this Department's Order No.J-11017/26/2025-Judicial dated 17.11.2025, the President is pleased to engage following additional advocates for conducting Central Government litigation as per the Table 'A', with effect from issue of this Order, for a period of three years or until further orders, whichever is earlier:

**TABLE 'A'**

| Sl No.                                                          | Name of counsel (S/ Shri)       | Contact Details                                                                            | Enrl. No.    |
|-----------------------------------------------------------------|---------------------------------|--------------------------------------------------------------------------------------------|--------------|
| <b><u>CENTRAL ADMINISTRATIVE TRIBUNAL (PB) AT NEW DELHI</u></b> |                                 |                                                                                            |              |
| <b>Senior Central Government Standing Counsel</b>               |                                 |                                                                                            |              |
| 2.                                                              | Dharmendra Kumar Pandey         | Ch. No. 568, Patiala House Court, New Delhi-110001<br>Mob.:9953413297                      | D/162-G/2003 |
| <b><u>ARMED FORCE TRIBUNAL (PB) AT NEW DELHI</u></b>            |                                 |                                                                                            |              |
| <b>Senior panel Counsel</b>                                     |                                 |                                                                                            |              |
| 3.                                                              | Brigadier Sandeep Ratra (Retd.) | G-226, Vikaspuri, New Delhi 110018<br>Mob: 8493903726<br>Email: maj_sandeep@rediffmail.com | D/565/1990   |

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 24(2)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs, especially the OM No. J-16/11/2017-Judl. dated 08.02.2018 imposing certain restriction on Panel Counsel. The aforesaid OMs are available on the website of this Department i.e., [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) inside the tab 'Judicial Section' under heading 'Circulars Pertaining to litigation'.

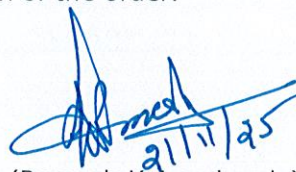
3. Hindi version of this order will follow.

  
21.11.25

(M C Prusty)  
Senior Government Advocate

**Copy (through email) to:**

1. PS to MoS (IC) L&J
2. PSO to Law Secretary/All Additional Secretaries and Joint Secretaries in the main Secretariat of Department of Legal Affairs.
3. PS to Attorney General of India/PS to Solicitor General of India.
4. Shri Chetan Sharma, Addl. SGI, High Court of Delhi.
5. The In-charge, Litigation (High Court) Section, New Delhi.
6. The Registrar, CAT and AFT at New Delhi.
7. The Cash (LA) Section, for payment of retainership fee.
8. The Pay and Account Office, Department of Legal Affairs.
9. To be uploaded on the website of this Department i.e., [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) in the tab 'Judicial Section' under the link 'Orders related to empanelment of Advocates for UoI' for the information of all order.
10. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
11. Spare copies.



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